

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3494
ANSWERED ON:26.04.2012
UPPER YAMUNA RIVER BOARD
Tirkey Shri Manohar

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Upper Yamuna River Board is in operation;
- (b) if so, the details thereof and the role and functions of this Board;
- (c) the quantum of funds allocated by the Government to the Board since its inception; and
- (d) the achievements made by this Board in protecting and cleaning the Yamuna River?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Yes, Madam.

(b) With the Basin Planning and Management Organisation (BPMP), Central Water Commission (CWC) acting as its secretariat, the Upper Yamuna River Board (UYRB) started operating from 1995 onwards. Budget provision for the Board was first made in 2000-01. The Board has so far held 41 meetings. The Board is required to regulate the allocation of available flows amongst the beneficiary States, within the overall framework of a Memorandum of Understanding signed by the Upper Yamuna Basin States on 12 May 1994. The functions of the UYRB are at Annexure.

(c) The year-wise fund allocation (in thousands of Rupees) by the Government to the Board is as follows:

Year	2000-01	2001-02	2002-03	2003-04	2004-05
------	---------	---------	---------	---------	---------

Fund allocated	6000	14000	12800	3900	7500
----------------	------	-------	-------	------	------

Year	2005-06	2006-07	2007-08	2008-09	2009-10
------	---------	---------	---------	---------	---------

Fund allocated	9000	11000	14000	15800	18385
----------------	------	-------	-------	-------	-------

Year	2010-11	2011-12	2012-13
------	---------	---------	---------

Fund allocated	18235	19000	19000
----------------	-------	-------	-------

(d) Though protecting and cleaning the Yamuna river is not in the functions of UYRB, it has a related function of "monitoring of return flows from the waters withdrawn by Delhi from Yamuna after allowing for the municipal and drinking water purposes as agreed to and after providing treatment to ensure the proper quality of the effluent as per standards of Central Pollution Board." Accordingly, the issue of pollution has been discussed in various meetings of the Board and Delhi Jal Board has been advised to discharge return

flows in river Yamuna only after proper treatment.

Annexure

FUNCTIONS OF UPPER YAMUNA RIVER BOARD

- (a) Regulation and supply of water from all storages and barrages upto and including Okhla barrage, having regard to the agreements entered into or the arrangements made between the Govts. of the Basin States in pursuance of MOU dated 12.5.94 but keeping in view the peaking requirements of the existing and run-of-the river hydro power stations. The operation and maintenance of the control structures shall remain with the respective States as per agreements in respect of each structure. Should, at any time, there be a dispute regarding regulation of flows at any of the structures, the Board shall take over the operation and control of that structure till the dispute is resolved; provided such take over shall take place with the approval of the Review Committee; provided further that if the Review Committee could not meet within 15 days, Chairman of the Review Committee shall take a decision in this regard.
- (b) Maintenance of a minimum flow, in proportion of completion of upstream storages going upto 10 cumec downstream of Tajewala/Hathnikund and downstream of Okhla Head Works throughout the year from ecological considerations as upstream storages are built up progressively in a phased manner.
- (c) Monitoring return flows from the waters withdrawn by Delhi from Yamuna after allowing for the consumptive use for the municipal and drinking water purposes as agreed to and after providing treatment to ensure the proper quality of the effluent as per standards of Central Pollution Control Board. For this purpose, the Board shall chalk out a plan in consultation with the concerned Basin States detailing the location from where the raw water will be drawn and the quantum thereof and the points on which water drawn in excess shall be returned back to the system after proper treatment.
- (d) Monitoring return flows from the waters withdrawn from Yamuna by the States of Uttar Pradesh and Haryana for the purpose of silt exclusion.
- (e) Monitoring of flows from tail race of Khara hydel station into river Yamuna upstream of Hathnikund; provided that the design of Hathnikund Barrage should ensure optimum operation of Khara tail race channel and provision should also be made for stage II W.J.C. hydro electric project.
- (f) Framing of rules and regulations for water accounting and determination of the shares of water for each State for every 10-day period for purpose of regulation.
- (g) Keeping of concurrent records of the flow of the Yamuna at all stations considered necessary by the Board, consideration/completion of the records and determination of the volume of water flowing in river Yamuna in a water year.
- (h) Keeping concurrent records of data of withdrawals for irrigation, domestic, municipal and industrial or any other purpose and of water going down the river below Okhla.
- (i) Ensuring delivery of supplies to all the concerned States in accordance with their entitlements by taking all necessary measures, inter-alia, by giving directions as regards installation of self recording gauges, taking observations without hindrance, preparing rating curves etc. The selection of the control points at which the Board requires appropriate measures to be taken as mentioned above shall include, but not be limited all points at which Yamuna discharges are being shared by more than one State and all regulation points on the concerned rivers and canals for determining the shareable supplies. The decision of the Board shall be final and binding so far as the selection of the control points are concerned. All the concerned States shall co-operate fully and shall carry out promptly the day to day directions of the Board in regard to regulation and control of supplies, operation of gates and any other matters in their territory, for ensuring delivery of supplies as determined by the Board in accordance with their entitlements.
- (j) Co-ordination of activities relating to and giving of appropriate directions so as to ensure as best as possible, the following:
- (1) Construction of different works keeping in view funds availability and the desirability of obtaining quick results;
 - (2) Integrated operation of schemes for various uses like water supply, irrigation, industries, hydro-electric power, flood control, etc., including withdrawals during construction of various works consistent with the provisions in the agreements between the basin States.
 - (3) Monitoring, conservation and upgrading the quality of the surface and ground waters; and
 - (4) Smooth implementation of inter-State projects.
- (k) Overseeing plans for catchment area treatment, watershed management, rehabilitation of affected population and conservation of the environment of inter-State projects and projects submerging areas in other States.
- (l) Monitoring and reviewing the progress of all projects upto and including Okhla Barrage and advising on the phasing of projects on the basis of the work plans submitted by the Basin States.
- (m) Monitoring of, in consultation with the Central Ground Water Board, exploitation of ground water in the Upper Yamuna Catchment and formulation of such regulations as would prevent over-exploitation of the ground water detrimental to the surface flow especially for ensuring minimum flow in the river system.
- (n) Submission of Annual Report of its work done during each year to the Central Government as also to the Basin States.

(o) Such other function as the Central Government may, after consultation with the Government of the States of Haryana, Uttar Pradesh, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi, may entrust to it.